

MC[WP(C)] No. 337 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri K.Khan, Addl. Senior Govt. Advocate present for the applicant (respondent No. 6 in the writ petition).

Heard.

This application (Misc.Case No. 337 of 2013) has been moved on behalf of respondent No.6 in WP(C) No. 267 (SH) of 2012 seeking further 3(three) months' time to comply with the directions of this Court issued vide order dated 30-07-2013 passed in the above mentioned writ petition. This Court has directed that the writ petitioner's candidature for the post of driver be reconsidered in the light of Rule 17 of the Recruitment Rules of 2005 within a period of 3(three) months from the date of receipt of certified copy of said order.

Learned counsel for the applicant (respondent No.6 in the writ petition) submitted that the authority concerned is in the process of compliance of the direction issued by the Court and it needs further 3(three) months' time for the same.

Having considered the submission of the learned counsel for the applicant (respondent No.6 in the writ petition), this Misc. Case is disposed of, and the application for 3(three) months' time is allowed to comply the order dated 30-07-2013 passed in WP(C) No. 267 (SH) of 2012.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 159 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Ms. Meena Kumari, Advocate on behalf of Mr. A.S.Siddiqui, Advocate present for the writ petitioner.

Shri N.D.Chullai, Senior Govt. Advocate present for the respondents.

A counter affidavit has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the writ petitioner prays for and is allowed one weeks' time to file rejoinder affidavit.

List this case after one week.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 183 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri S.Wahlang, Advocate present for the writ petitioners.

Shri V.G.K.Kynta, Senior Advocate present for the respondent No.1.

Shri L. Khyriem, Advocate present for respondent No. 2.

Shri R.Pyngrope, Advocate present for respondent No.3.

Learned counsel for the respondents pray for and are allowed further 2(two) weeks' time to file counter affidavits.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 185 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri B.K. Deb Roy, Advocate present for the writ petitioner.

Shri N.D.Chullai, Senior Govt. Advocate present for respondent No.1.

Shri V.G.K.Kynta, Senior Advocate present for respondent No.2

A preliminary affidavit-in-opposition has already been filed by respondent No. 2. Same be taken on record.

Learned counsel for the writ petitioner prays for and is allowed 2(two) weeks' time to file rejoinder affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 215 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri N.Khan, Advocate present for the writ petitioner.

Shri S. Sen. Gupta, Govt. Advocate present for the respondents
No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is
allowed 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 240 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri S.Sen, Advocate present for the writ petitioner.

Shri K.Khan, Addl. Senior Govt. Advocate present for the respondents No. 1 to 6.

Shri B.Khyriem, Advocate present for respondents No. 7 to 10.

Learned counsel for the respondents No. 7 to 10 prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List this case on 19-11-2013 for admission/orders.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 278 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Ms. P. Bhattacharjee, Advocate present for the writ petitioners.

Shri S.Sen Gupta, Govt. Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 284 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri R.Jha, Advocate present for the writ petitioner.

Shri R.Deb Nath, learned CGC present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 285 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri R.Jha, Advocate present for the writ petitioner.

Shri R.Deb Nath, learned CGC present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 311 of 2013

31.10.2013

HON'BLE THE CHIEF JUSTICE

Shri A.H.Hazarika, Advocate present for the writ petitioner.

Shri N.D.Chullai, Senior Govt. Advocate present for the respondents.

Heard.

By means of this writ petition moved under Article 226 of the Constitution of India, the writ petitioner, a Constable, has challenged an order whereby he is dismissed from service.

Admit the petition.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah